

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA NO.717/2017**

New Delhi this the 29<sup>th</sup> day of March, 2017

**HON'BLE DR BRAHM AVTAR AGRAWAL, MEMBER (J)**

Gobind Ballabh Pant,  
Aged about 51 years,  
S/o Late Shri M.C. Pant, Group 'C',  
Working as Operation Theatre Assistant,  
Safdarjung Hospital, New Delhi,  
R/o G-303, Nauroji Nagar,  
New Delhi-110 029. ...Applicant

(By advocate: Mr. Vijay Joshi)

**VERSUS**

1. The Medical Superintendent,  
Safdarjung Hospital & V.M.M.C.,  
New Delhi -110 029.
2. Union of India through  
the Secretary,  
Ministry of Health & Family Welfare,  
Nirman Bhawan, New Delhi.
3. Union of India through  
the Director,  
Directorate of Estates,  
Nirman Bhawan, New Delhi. ...Respondents

(By advocate: Mr. Manish Kumar)

**:ORDER (Oral):**

Heard the learned counsel for the parties.

2. Learned counsel for the respondents submits that respondent no.1 is ready to allot a suitable Hospital Pool

accommodation to the applicant by tomorrow, i.e., 30.03.2017.

Learned counsel for the applicant submits that he will shift to the allotted accommodation and vacate the present accommodation in his occupation at Nauroji Nagar on 31.03.2017.

3. In view of the above consensus ad idem between the parties, the OA is disposed of accordingly.

**DASTI.**

**(DR BRAHM AVTAR AGRAWAL)  
MEMBER (J)**

/jk/